

MR. DEPUTY-SPEAKER: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI PRANAB MUKHERJEE: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

16.49 hrs.

MOTION RE. SUSPENSION OF SUB-RULE (2) OF RULE 206 IN RELATION TO DEMANDS FOR GRANTS ON ACCOUNT (ASSAM), 1982-83

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move:—

"That in relation to the Demands for Grants for expenditure of the Government of Assam during the financial year 1982-83, this House do suspend so much of sub-rule (2) of 206 of the Rules of Procedure and Conduct of Business in Lok Sabha, as relates to 'a statement of the detailed estimate under each grant divided into items' for the purpose of granting Vote on Account by this House."

MR. DEPUTY-SPEAKER: The question is:

"That in relation to the Demands for Grants for expenditure of the Government of Assam during the financial year 1982-83, this House do suspend

so much of sub-rule (2) of rule 206 of the Rules of Procedure and Conduct of Business in Lok Sabha, as relates to 'a statement of the detailed estimate under each grant divided into items' for the purpose of granting Vote on Account by this House."

*The motion was adopted.*

16.50 hrs.

STATUTORY RESOLUTION RE. PROCLAMATION IN RELATION TO STATE OF ASSAM,

ASSAM BUDGET 1982-83—GENERAL DISCUSSION,

DEMAND\* FOR GRANTS ON ACCOUNT AND CONUT (ASSAM), 1982-83

SUPPLEMENTARY\* DEMANDS FOR GRANTS (ASSAM), 1981-82

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): I beg to move:

"That this House approves the Proclamation issued by the President on the 19th March, 1982 under article 356 of the Constitution in relation to the State of Assam."

MR. DEPUTY-SPEAKER: Resolution moved:

"That this House approves the Proclamation issued by the President on the 19th March, 1982 under article 356 of the Constitution in relation to the State of Assam."

Now we take up the Demands also.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Assam, on account, for or towards defraying the charges during the year

\*Move with the recommendation of the President.